

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 366/MP/2019**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of Change in Law, for installation/retrofit of Electrostatic Precipitators (EPS), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forest and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.

Petitioner : DB Power Limited (DBPL)

Respondents : Rajasthan Ura Vikas Nigam Limited (RUVNL) and Ors.

Date of Hearing : 21.7.2020

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Parties present : Shri Deepak Khurana, Advocate, DBPL (Name not written)  
Shri Anand Ganesan, Advocate, RUVNL  
Ms. Swapna Seshadri, Advocate, RUVNL  
Shri Damodaran Solanki, Advocate, RUVNL  
Shri Ravi Kishore, Advocate, PTC  
Ms. Rajshree Chaudhary, Advocate, PTC

**Record of Proceedings**

The matter was heard through video conferencing.

2. At the outset, learned counsel for the Petitioner prayed for an adjournment due to non-availability of the arguing counsel. The request was not opposed by the learned counsels for the Respondents. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

